

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 3117 of 2014**

Jharkhand Urja Vikas Nigam Limited ..... Petitioner  
Versus  
M/s MAKERS CASTING INDIA PRIVATE LIMITED.. ... Respondent

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**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Petitioner : Mr. Mrinal Kant Roy, Advocate  
For the Respondent : Mr. Nitin Kr. Pasari, Advocate

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**05/ 03.09.2021.**

Learned counsel for the petitioner, Mr. Mrinal Kant Roy seeks time to discuss the matter with the department as well as with Chairman-cum- Managing Director, Jharkhand Urja Vikas Nigam Limited, regarding difference in meter readings brought on the record. What is the basis to say that it was tampering by the consumer and not by their officers to the electrical meter situated outside thereby pilfering the electrical energy illegally. If there was tampering in the meter, why criminal proceeding has not been initiated against officials and who will pay the loss caused to the State?

Put up this case on Monday i.e. 06.09.2021.

It appears that till date Electricity Board has not removed the defect(s) though the writ petition was filed on 01.07.2014. This shows callous attitude of the law department of the Electricity Board in pursuing the litigation, where the State is at loss.

The Chairman-cum- Managing Director, Jharkhand Urja Vikas Nigam Limited should also examine such record within a period of one week and fix responsibility, otherwise this Court is constraint to pass necessary order for recovery of the said amount from the erring officer(s).

**(Kailash Prasad Deo, J.)**